

FORM-A
PUBLIC ANNOUNCEMENT

[(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)]

FOR THE ATTENTION OF CREDITORS OF 24X7 LEARNING PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of the Corporate Debtor	24X7 LEARNING PRIVATE LIMITED
2 Date of Incorporation of Corporate Debtor	22-06-2001
3 Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Bangalore (Under the Companies Act, 1956)
4 Corporate Identity Number of Corporate Debtor	U80302KA2001PTC029172
5 Address of the registered office and Principal Office (If any) of Corporate Debtor	Cowork, 24 7, #201/202, 1 st AA Cross, 2 nd Main Road, Kasturinagar Bengaluru, Karnataka- 560043
6 Insolvency Commencement date in respect of Corporate Debtor	28 -04-2017
7 Estimated date of Closure of Insolvency Resolution Process	25-10-2017
8 Name, address, email address and the registration number of Interim Resolution Professional	Ballapadavue Ramesh Kumar Bhat, R K Bhat & Co., Company Secretaries. No. 624, 1 st Floor, 15 th Main, 24 th Cross, BSK 2 nd Stage, Bengaluru - 560070, rk@rkbhat.com IBBI/IPA-003/IP-00207/2016-2017/1927
9 Last date for submission of claims	12-05-2017

Notice is hereby given that the National Company Law Tribunal Bengaluru Bench, Bengaluru has ordered the commencement of a Corporate Insolvency Resolution Process against the **24x7 LEARNING PRIVATE LIMITED** vide its order dated 28th April, 2017.

The creditors of **24X7 LEARNING PRIVATE LIMITED**, are hereby called upon to submit proof of their claims, on or before 12-05-2017, to the interim resolution professional at the address mentioned against Item No. 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit their proof of claims by person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Place: Bangalore

Ballapadavue Ramesh Kumar Bhat
Interim Resolution Professional

Date: 28th April, 2017

Note :

1. The claims may be submitted in the specified Forms B, C, D and E in terms of Regulation 7, 8 and 9 of the Insolvency and bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016, by the operational creditors (except workmen and employees), financial creditors, workmen or Employees and Authorised representatives of workmen and employees respectively, as the case may be.
2. The moratorium of prohibiting all types of suits, recovery, action against the said corporate insolvency debtor under section 14 of the IBC is ordered with effect from 28th April 2017 till the completion of the Corporate Insolvency Process or until the Bench approves the resolution plan under sub-section (1) of section 31 or passes an order for liquidation of corporate debtor under section 33, whichever is earlier.